

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

3. C.A. 109/2023

In

C.P.(CAA)/209/MB/2022

IN

C.A.(CAA)/204/MB/2022

CORAM: SHRI KISHORE VEMULAPALLI, HON'BLE MEMBER (J)

SMT. MADHU SINHA, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **16.03.2023**

NAME OF THE PARTIES: Zee Entertainment Enterprises Limited.

SECTION 230(1) OF COMPANIES ACT, 2013

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**ORDER**

Counsel for the applicant, Mr. Gaurav K Gadodia i/b CS Ashish O. Lalpuria and counsel for the Petitioner in C.P. (CAA) No. 209 of 2022, Mr. Nitesh Jain, Ms. Vatsala Kumar, Mr. Aniruddha Banerji and Ms. Shreya Mundra i/b. Trilegal are present through virtual hearing.

**C.A. 109/2023**

The above application is filed by the applicant for the following reliefs;

- a. *This Hon'ble Tribunal, in light of the settlement between the parties, may be pleased to allow the withdrawal of the Company Application No. 17 of 2023, Company Application No. 52 of 2023 and Company Application No. 56 of 2023.*
- b. *That this Hon'ble Tribunal may be pleased to grant such other and further reliefs as may be deemed fit and proper by this Hon'ble Tribunal, in the interest of justice.*

The above application become **infructuous and stands disposed** of in view of order dated 09.03.2023 passed by this Bench in CA 17/2023, CA 52/2023 and CA 56/2023.

List the matter on **30.03.2023**.

Sd/-  
MADHU SINHA  
Member (Technical)  
--Rajeev--

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)